

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 9

C.P.(IB)1991/MB/2019

CORAM:

SH. PRABHAT KUMAR
HON'BLE MEMBER (T)

SH. H. V. SUBBA RAO
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **10.03.2023**

NAME OF THE PARTIES: - **Kkalpana Industries India Ltd**
Vs.
Patron Industries Pvt Ltd

Appearance (via video-conference):

For the Financial Creditor : Adv. Disha Shah
For the Corporate Debtor : None present

Section 9 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC). Ld. Counsel for the Operational Creditor is present. None present for the Corporate Debtor. List this matter on Board on 13.04.2023, for further consideration and hearing. Corporate Debtor is hereby directed to appear and address their argument on the next date of hearing, failing which the matter shall be decided on merits by treating their argument as heard and the consequential orders will be passed. Operational Creditor is directed to intimate the next date of hearing to the Corporate Debtor and to file and place on record Affidavit of Service.

Sd/-

Sd/-

PRABHAT KUMAR
Member (Technical)

H. V. SUBBA RAO
Member (Judicial)

10.03.2023
Vedant